

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 03.01.2018

Appeal No. C/505/2011- [DB]

[Arising out of the Order-in-Appeal No. 04/2011 dated 05/05/2011 passed by the Commissioner of Central Excise- Jaipur-I.]

CCE, Jaipur

... Appellant

Vs.

Kuber India

...Respondent

Appearance:

Present Shri P. Juneja, DR for the appellant

Present Shri Jatin Mahajan, Advocate for the respondent

Coram: Hon'ble Justice Dr. Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

FINAL ORDER No. 50022/2018

Per B.Ravichandran

1. The revenue is in appeal against the order dated 05/05/2011 of Commissioner of Customs, Jodhpur, (Jaipur).
2. At the outset, both the sides agreed that the very same order was contested by the assessee/ appellant before the Tribunal. The case was decided vide Final Order No. 52670/2016 dated 29/07/2016. The Tribunal set aside the said impugned order and allowed the appeal of the assessee. In view of the said fact we note that the impugned order is no more in existence and there is nothing further to address in the present appeal by the revenue.
3. Accordingly, the appeal filed by the revenue is dismissed.

[Order dictated and pronounced in the open court]

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

Rekha

C/51633/2017- [DB]